

06.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Sanjit Kumar, Ld. Counsel for appellant/convict with appellant.

Sh. Darshan Lal, Ld. PP for the CBI/respondent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Arguments on appeal on the part of appellant heard.

Ld. PP for the CBI submits that he may be given 2-3 days time to start his arguments.

Accordingly, matter is adjourned for **11.08.2020 at 12.30 PM**, on which date hopefully arguments on behalf of CBI/respondent shall be completed.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.08.2020

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Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.

Sh. Harsh K. Sharma, Ld. Counsel for the accused.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Pursuant to notice issued, Sh. Harsh K. Sharma, Advocate has appeared on behalf of accused and submits that due to some reason, accused could not be contacted and, therefore, he is not present today. He further submits that although arguments in this case were heard prior to suspension of work but during the suspension period, he has come across certain new points which he wants to address. He requests that sometime may be given for addressing the Court for discharge of the accused. Ld. PP for the CBI also submits that he also needs sometime to get the police file of this case with him.

Accordingly, in these circumstances, matter is adjourned for **14.08.2020 at 11.30 AM** for remaining arguments on the point of charge, through Video Conferencing.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.08.2020**

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Present (on screen): Shri Parmod Singh, Ld. PP for CBI.

A-2 Sanjeev Bharti is present on bail.

Remaining accused persons are not present.

Sh. Anil Kumar, Ld. Counsel for A-2 Sanjeev Bharti.

Sh. S.K. Bhatnagar, Ld. Counsel for accused Niranjana Singh (A-3) and Prahlad Kumar Thirwani (A-4)

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Present matter is at the stage of defence evidence. However, in view of the directions of the Hon'ble High Court, matters in which evidence are to be recorded are not to be taken up through Video Conferencing.

Accordingly, present matter is adjourned for **04.09.2020** for defence evidence.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.



(Harish Kumar)
Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/06.08.2020